

HARYANA VIDHAN SABHA

II SESSION

BULLETIN NO. 3

Wednesday, the 11th March, 2015

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Wednesday, the 11th March, 2015 from 10.00 A.M. to 2.59 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	07	-	-	21

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 25

II. RAISING OF VARIOUS MATTERS

When some of the members sought to raise matters of Calling Attention Notices given Notices of by them, the Speaker informed the House that those were either admitted or bracketed or disallowed or Adjournment Motion had been converted into Calling Attention Notice.

III. CALLING ATTENTION NOTICE AND STATEMENT THEREON.

The Speaker admitted the Calling Attention Notice No. 2 given notice of by Shri Anoop Dhanak and three other M.L.As. (Sarvshri Ved Narang, Ranbir Singh Gangwa and Ravinder Baliiala) regarding great resentment and frustration amongst the farmers due to damage of their crops from heavy rain and hailstorm. He further informed the House that Shri Kuldeep Sharma, M.L.A. had also given Calling Attention Notice No. 10, Shri Zakir Hussain, M.L.A. had also given Calling Attention Notice No. 14, Smt. Kiran Chaudhary, M.L.A. had also given Calling Attention Notice No. 17, Shri Parminder Singh Dhull, M.L.A. and two other M.L.As., (Sarvshri Jaswinder Singh Sandhu and Zakir Hussain) had also given Calling Attention Notice

No. 19 on the similar subject and Shri Karan Singh Dalal & Dr. Raghuvir Singh Kadian, M.L.As. had also given Adjournment Motion No. 1 on the similar subject which had been converted into Calling Attention Notice No. 24 and had been clubbed/bracketed with Calling Attention Notice No. 2. They can also raise their supplementary. He further asked Shri Anoop Dhanak, M.L.A to read out his notice being the first signatory and the Minister concerned to make a statement thereafter.

Shri Anoop Dhanak, M.L.A. read out his notice.

The Finance Minister then made a statement.

IV. PERSONAL EXPLANATIONS

(i) During the course of discussion of the Calling Attention Notice No. 2, Shri Kuldeep Sharma, a Member from the Indian National Congress Party, made a personal explanation with regard to certain remarks made against him by the Education Minister.

ii) During the course of discussion of the Calling Attention Notice No. 2, Dr. Raghvir Singh Kadian, a Member from the Indian National Congress Party, made a personal explanation with regard to certain remarks made against him by the Agriculture Minister.

V. WELCOME TO THE STUDENTS

During the course of discussion on Calling Attention Notice No. 2, the Speaker welcomed the students of I. G. College, Tohana who were sitting in the visitor's gallery to witness the proceedings of the House.

VI. WALK OUT

All the Members of the Indian National Congress Party present in the House staged a walkout as a protest against not being satisfied with the reply given by the Finance Minister on Calling Attention Notice No. 2 regarding great resentment and frustration amongst the farmers due to damage of their crops from heavy rain and hailstorm.

VII. INTIMATION REGARDING ABSENCE

- (i) The Speaker informed the House that he had received an intimation from Smt. Naina Singh Chautala, M.L.A. in which she has expressed her inability to attend the sittings of the House from 11th March, 2015 to 13th March, 2015 due to personal reasons.

- (ii) The Speaker informed the House that he had received an intimation from Shri Makhan Lal Singla, M.L.A. in which he has expressed his inability to attend the sittings of the House from 11th March, 2015 to 13th March, 2015 due to ill health.

VIII. MOTION UNDER RULE 30

The Parliamentary Affairs Minister Moved-

“That Rule 30 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly be suspended and Government business be transacted on Thursday, the 12th March, 2015.

He also moved:-

“That Rule 30 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly be suspended and Government business be transacted on Thursday, the 12th March, 2015.

The motion was put and carried

IX. MOTION UNDER RULE 121

The Parliamentary Affairs Minister Moved-

“That Rule 30 of the rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended in its application and business other than Government business be transacted on Friday, the 13th March, 2015”.

He also moved:-

“That Rule 30 of the rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended in its application and business other than Government business be transacted on Friday, the 13th March, 2015”.

The motion was put and carried

X. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS

Discussion on the Governor's Address was resumed.

Smt. Kiran Chaudhary, a member from the Indian National Congress Party, spoke for 22 minutes.

Shri Subash Barala, member from the Treasury Benches, spoke for 25 minutes.

The Agriculture Minister also spoke for 2 minutes.

Shri Hari Chand Midha and Shri Jaswinder Singh Sandhu, members from the Indian National Lok Dal, spoke for 1 minutes and 17 minutes.

Shri Tek Chand, a member from the Bahujan Samaj Party, spoke for 22 minutes.

Bhai Jai Parkash (J.P.), an independent Member, spoke for 22 minutes.

XI. WELCOME TO THE V.I.P.

During the course of discussion on Governor's Address, the Parliamentary Affairs Minister welcomed Dr. Kamala Verma, former Minister of Haryana who was sitting in the V.I.P. gallery to witness the proceedings of the House.

XII. CHANGE IN THE PROGRAMME OF THE HOUSE

On a suggestion made by the Parliamentary Affairs Minister that the Hon'ble Chief Minister should reply to the discussion on Governor's Address on 16th March, 2015 instead of 12th March, 2015, so that more and more members could get time to speak on Governor's Address, the Speaker, after taking the sense of the House announced that the Suggestion has been agreed to by the House and necessary amendment in the first report of the Business Advisory Committee may be made accordingly.

Shri Krishan Lal Panwar & Smt. Santosh Yadav, Members from the panel of Chairpersons occupied the Chair from 11.25 A.M. to 12.03 P.M. & 1.21 P.M. to 1.37 P.M. respectively.

The Speaker, with the sense of the House, extended the time of the sitting of the House for 1 hour.

The Sabha then adjourned till 10.00 A.M. on Thursday the 12th March, 2015.

CHANDIGARH
the 11th March, 2015.

SECRETARY